

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2022

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2019-20 & 2020-21 in respect of Chamera-III Power Station.

Petitioner : NHPC Limited

Respondents : PSPCL and 12 others

Petition No. 54/MP/2022

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2019-20 & 2020-21 in respect of Kishanganga Power Station.

Petitioner : NHPC Limited

Respondents : Power Development Department and 2 others

Petition No. 63/MP/2022

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2020-21 in respect of Rangit Power Station.

Petitioner : NHPC Limited

Respondents : WBSEDCL and 5 others

Petition No. 66/MP/2022

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2019-20 & 2020-21 in respect of Parbati-III Power Station.

Petitioner : NHPC Limited

Respondents : PSPCL and 12 others



Petition No. 70/MP/2022

Subject : Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2020-21 in respect of Nimoo Bazgo Power Station.

Petitioner : NHPC Limited

Respondents : Power Development Department

Date of Hearing : **18.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri S.K. Sarkar, Advocate, NHPC
Shri Gursharan Singh, NHPC
Shri S.K. Meena, NHPC
Shri Amal Nair, Advocate, PSPCL
Ms. Shivani Verma, Advocate, PSPCL
Shri Mohit K. Mudgal, Advocate, BRPL & BYPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that they have filed the required information in compliance with ROP for the previous hearing and if any more information is required, it will also be submitted by the Petitioner.

2. The learned counsel for Respondents BYPL and BRPL pointed out discrepancies in the information filed by the Petitioner and also submitted that the Petitioner is claiming low generation during high rain fall, and low generation during less rain fall quoting the pleadings made by the Petitioner. He further requested time to file written submissions.

3. The learned counsel for the Respondent PSPCL submitted that, the Petitioner is not complying with the standards set out in Regulation 44 of the 2019 Tariff Regulations. He further pointed out that in the absence of CWC data, the Petitioner ought to have submitted IMD data and sought time to file written submissions.

4. The Commission, after hearing the parties, directed the Petitioner to provide the following information on or before **15.9.2023** after serving a copy to the Respondents:



- (a) *Clarification for the difference between generation beyond design energy calculation & excess generation beyond full capacity.*
- (b) *Revised claim for energy charge shortfall due to reasons beyond control of the Petitioner by accounting for overload generation (generation beyond design energy calculation /excess generation beyond full capacity), energy accounted under DSM & corresponding revenue that would have been earned if the energy accounted under DSM had been scheduled.*
- (c) *Calculation of Energy loss submitted for all the reasons placed under the heads 'beyond & within the control of the Petitioner.*
- (d) *Certified data of inflow and planned and forced outage data for petitions where a shortfall is claimed due to less inflow and shortfall has occurred due to a Planned and forced outage. The same may be co-related to daily generation.*

5. The Respondents are also permitted to file their reply on the above, along with written submissions by **29.9.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **13.10.2023**.

6. Subject to the above, order in these matters was reserved by the Commission.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

